



GOVERNMENT OF JAMMU AND KASHMIR
Department of Rural Development and PR
Civil Secretariat

Notification

Srinagar, the 16th September of 2018

SRO 405- In pursuance of rule 7 of the Jammu and Kashmir Panchayati Raj Rule, 1996, the Government in consultation with the Election Authority call upon all the Panchayat Halqas in the State to elect Sarpanches and Panches on the dates to be appointed by the Election Authority.

By order of the Government of Jammu and Kashmir

Sheetal
(Sheetal Nanda) IAS 16/9/18

Secretary to the Government,
Department of Rural Development & PR

-RD/Panch/33/2016

Dated:- 16-09-2018

Copy to the:-

- 1) Advisor (V) to the Hon'ble Governor
- 2) All Financial Commissioners
- 3) All Principal Secretaries to the Government
- 4) Principal Secretary to the Hon'ble Governor
- 5) Chief Electoral Officer, J&K, Srinagar.
- 6) All Commissioner/Secretaries to the Government
- 7) Divisional Commissioner, Kashmir
- 8) Divisional Commissioner, Jammu
- 9) Inspector General of Police, Jammu/Kashmir
- 10) Director General Rural Development, Jammu
- 11) All Deputy Commissioners, Jammu and Kashmir
- 12) Director, Local Bodies, Kashmir
- 13) Director Rural Development, Kashmir
- 14) General Manager, Government Press, Kashmir for publication
- 15) General Manager, Government Press, Jammu for publication
- 16) District Panchayat Officer _____
- 17) Private Secretary to Chief Secretary, J&K, Srinagar.
- 18) Private Secretary to Secretary to the Government, Department of Rural Development & PR for information of Secretary
- 19) In-charge Departmental Website
- 20) Government Order file (w.3.S.C)